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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1830/1991

New Delhi, this 16th day of May, 1996

Hon'ble Shri B.K. Singh, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

Ajit Lal Sabharwal
Chief Ticket Inspector
Delhi Dn., Northern Rly.
New Delhi

.. Applicant

(By Shri Anis Suhrawardy, Advocate)

Vs.

1. General Manager(Per)
Northern Rly, Baroda House
New Delhi (By Shri B.K. Aggarwal,
Advocate)
2. Shri Ran Singh
Chief Ticket Inspector
Delhi Dn., Northern Rly.
New Delhi (By Shri B.S. Mainee, Advocate) .. Respondents

ORDER (oral)

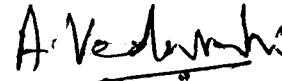
Hon'ble Shri B.K. Singh

Heard the learned counsel for the parties and perused the records of the case. This OA has been filed by the applicant impugning the orders dt. 11.4.90 & 29.5.90.
read with order dated 9.9.87. The matter regarding seniority was challenged in another OA 1259/88 in which the ^{final} order was passed on 5.6.92. The operative part of that order reads as follows:

"....The impugned order is accordingly quashed and respondents 1 & 2 may take appropriate action after giving notice to the applicant and disposing of his case. If the applicant is still aggrieved by the orders which may be passed by the respondents, he may approach the proper forum for relief. The application is disposed of accordingly. The matter should be finally disposed of by the respondents within a period of 4 months w.e.f. the date of receipt of a copy of this order.. ."

..P/2

2. In the light of the above, the respondents carried out the exercise by sending a DO letter dated 6.8.93 (Annexure 7 to the MA 675/95 filed by the applicant) to the Assistant Personnel Officer, Northern Railway, New Delhi refixing the seniority of the applicant at Sl.No.1. As per the revised seniority, the applicant's DOP is shown as 12.8.74 in the pay scale of Rs.425-640, 1.1.84 in the pay scale of Rs.550-750 and Rs.700-900. On the basis of his posting as CTI(L) in Delhi he is the senior-most of the five candidates, taking into consideration his length of service in various categories of railway employment. Thus, no grievance survives to the applicant since he has been assigned seniority at Sl.No.1, whereas Shri Ran Singh (R-2)'s DOP is shown as 1.1.79. Thus, we find that the respondents themselves have granted the relief prayed for by the applicant. The application, therefore, has become infructuous and is dismissed leaving the parties to bear their own costs. It is presumed that the respondents i.e. the Railway Administration must have implemented this order.



(Dr. A. Vedavalli)
Member(J)
16.5.96



(B.R. Singh)
Member(A)
16.5.96

/gtv/